## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P. NO.289/2002 IN
O.A. NO.1631/2001
Monday, this the 22nd day of July, 2002

Hon'ble Shri Kuldip Singh, Member (J) Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri P.K.Sarin s/o Shri S.N.Sarin, aged about 48 years r/o 492/KG-1, Vikas Puri, New Delhi

..Applicant

(Applicant in person)

## Versus

- Shri Krishan Kumar
   Director General of Works
   CPWD, Nirman Bhawan, New Delhi
- 2. Shri S.L.S.Yadav
  Executive Engineer, PWD 31
  Sunlight Insurance Building
  1/26-27, Asaf Ali Road, New Delhi-2
  ..Respondents

## ORDER (ORAL)

## Shri Kuldip Singh:-

The applicant had filed OA-1631/2001 which was disposed of by an order passed on 18.12.2001 by giving the following directions to the respondents:-

- "4. I have considered the submissions made and find that the ground advanced on behalf of the respondents is not convincing enough. The respondents must, therefore, pay interest @ 10% on the aforesaid delayed payments from the dates such payments fell due upto the date of actual payment."
- 2. From the aforesaid order, we find that since no specific time was given to the respondents for complying with the same, we now direct the respondents to comply with the orders dated 18.12.2001 passed in OA-1631/2001 within a period of two months from the date of receipt of

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a copy of this order, failing which the applicant would be at liberty to revive the Contempt Petition.

3. CP-289/2002 is accordingly disposed of. No

costs.

(S.A.T. Rizvi) Member (A)

/sunil/

(Kuldip Singh) Member (J)